

questions, as far as passenger traffic is concerned, the Indian Airlines Corporation had preferred the design of the Lockheed.

#### Diesel Locomotives

+  
\*219. { Shri A. M. Tariq:  
Shri Ram Krishan Gupta:  
Shri Ajit Singh Sarhadi:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 394 on the 16th August, 1960 and state:

(a) whether the details of the agreement with a West German Firm of diesel locomotive manufacturers for world exploitation of a major Indian invention made by Shri M. M. Suri, Deputy Director (Diesels) of the Indian Railway Research, Design and Standard Organisation at Simla, have since been finalised; and

(b) if so, the terms of the agreement?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No Sir.

(b) Does not arise.

Shri Ram Krishan Gupta: May I know whether any proposal has been received from Shri M. M. Suri, Deputy Director (Diesels) in this regard?

Shri Shahnawaz Khan: There is no question of any proposal being received by him. He conceived a special invention and the patent has been taken over by the President. We are now in the process of entering into an agreement with the German firm for developing and exploiting that invention.

Shri Hem Barua: In view of the fact that it was said that the negotiations with the German firm were not completed, may I know at what stage the negotiations are at the present time, whether there were other international firms or other firms abroad that were interested when the Ger-

man firm said that they were interested in this project, and whether any remuneration or prize-money is going to be paid to Shri Suri for this invention?

Shri Shahnawaz Khan: As was explained on the floor of this House by the hon. Minister of Railways, this Suri invention has attracted the attention and interest of all the European countries who are interested in the manufacture of diesel locomotives. It is a first-rate invention and the German firm has shown the greatest amount of interest. It is a very well reputed and well-established firm in the manufacture of diesel locomotives and it is with that object in view that that firm has been selected. Regarding any award being paid to Shri Suri, the question is too premature. First, the invention has yet to be proved. It has got to be developed and exploited. Thereafter, this question will be considered.

Shri Hem Barua: What amount of interest has been shown by the European countries in this Suri invention? It is something like love at first sight and then abandoning the interest.

Mr. Deputy-Speaker: Order, order. Next question.

#### Damage to Eastern Railway Suburban Track

\*220. Shri Subiman Ghose: Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 185 on the 5th August, 1960 regarding the damage caused to Eastern Railway Suburban track between Sheoraphali and Dearah Stations and state:

(a) whether the investigations, by West Bengal C.I.D. have since been completed;

(b) whether any miscreant has been arrested;

(c) if so, the result of the trial of such miscreant; and

(d) how much time was required for the new installation and at what cost?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) to (c). 8 persons have so far been arrested. As however, investigations by the West Bengal C.I.D. are still in progress, these persons have not yet been sent up for trial.

(d) The work of re-equipping one mile of the section with overhead equipment was completed in 11 days at an approximate cost of Rs. 1,18,000.

**Shri Subiman Ghose:** In view of the frequent occurrence of electric wire theft cases over Howrah division, may I know what substantial steps the administration has taken to prevent future recurrence of such cases?

**Shri S. V. Ramaswamy:** There is intensive armed patrolling. After incident of June, 1960, there has been no such theft.

**Shri Subiman Ghose:** May I know whether some RPF people are involved in this matter?

**Mr. Deputy-Speaker:** That can be seen after the investigation is completed.

**Shri Subiman Ghose:** 8 people have been arrested.

**Mr. Deputy-Speaker:** But they have not been sent up for trial.

**Shri Subiman Ghose:** I want to know whether any RPF people have been arrested.

**Shri S. V. Ramaswamy:** I would require notice.

**Shri Braj Raj Singh:** He does not know whether any RPF men have been arrested.

**Mr. Deputy-Speaker:** He has no information on that. What more does the hon. Member expect?

**Shri Braj Raj Singh:** We expected that the Minister would be having this information.

**Shri S. V. Ramaswamy:** 8 people have been arrested and the investigation is still proceeding. What is

the final upshot, we will have to wait and see. (*Interruptions*).

**Mr. Deputy-Speaker:** He has not found out who those eight persons are, whether there are some RPF men involved or whether they are private persons. That has to be found out, who those people are. At present, the Minister is not in possession of that information.

**Shri B. K. Gaikwad:** The Minister has replied how much it will cost for new installation. I want to know the amount of damage caused to the Eastern Railway by this incident.

**Shri S. V. Ramaswamy:** I said it has cost us Rs. 1,18,000 to repair the damage.

**Shri B. K. Gaikwad:** That is for the new installation.

**Mr. Deputy-Speaker:** It includes the repairs. That is what the Minister says.

**Shri Braj Raj Singh:** I seek your guidance in this respect. This is treating the House with contempt. The Minister is not having this information whether any of their own people are involved in it or not.

**Mr. Deputy-Speaker:** When the Minister says he has not got it, I have got no power either to dismiss him arbitrarily or to compel him.

**Shri Braj Raj Singh:** I am not asking for his dismissal.

**Mr. Deputy-Speaker:** How can I force him to give any information? It is for the Government to see that they are prepared with that information. The hon. Member has expressed his opinion that that was a thing which could arise out of this and the hon. Minister should have possessed that information. That is all what the hon. Member wants to say.

**Shri Braj Raj Singh:** There are directions from the Chair previously that the Minister should be posted with up-to-date information.

**Shri S. V. Ramaswamy:** I submit the investigations is being done by the State police. If the hon. Member wants this information particularly, he might renew the question some-time later.

**Mr. Deputy-Speaker:** His only objective was that the railway ought to be aware whether their own RPF people are involved in this or not. Because the Railway Minister is answering, his first concern ought to have been whether the railwaymen themselves are involved or not. That is what the hon. Members feel concerned about.

**The Minister of Railways (Shri Jagjivan Ram):** I agree, but there is no question of treating hon. Members with lack of courtesy or contempt. I admit information should have been collected, whether among the 8 persons there are railway employees also.

**Mr. Deputy-Speaker:** That should be the first concern of the railways.

**Shri Jagjivan Ram:** It should have been collected, but as that information is not available in the information supplied to us, we say we will collect it.

#### Pooling of Air Services

+  
\*221. { Shri Shree Narayan Das:  
Shri Radha Raman:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1054 on the 5th September, 1960 and state:

(a) whether agreement concluded some months ago between Air India International on one side and BOAC and Qantas Empire Airways on the other for pooling of their services is working well;

(b) if so, what is the present position of traffic and income of Air India International and how does it compare with corresponding months of last year;

(c) what are the principal features of the agreement; and

(d) whether similar agreements are envisaged with other air-lines who are operating in Indian territory?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) to (d). A statement giving the requisite information is laid on the Table of the Lok Sabha.

#### STATEMENT

(a) Yes Sir.

(b) It is too early to give a precise estimate of the financial results of the operation of the Pool, since the finalisation of Pool Accounts involves elaborate calculations for each partner airline. It is, however, anticipated that the revenue position of Air India International for the current financial year will prove to be satisfactory.

(c) According to the Pool Agreement, Air India International, British Overseas Airways Corporation, Qantas Empire Airways will pool their revenues on parallel routes operated by them and share them on an agreed basis.

(d) Air India International has also somewhat similar Pool arrangements with Aeroplan and Czechoslovak Airlines. There is no proposal at present to enter into such agreements with other foreign airlines operating to India.

**Shri Radha Raman:** What are the specific advantages which the Government get in agreeing to such a pool with the companies mentioned in the Statement?

**Shri Mohiuddin:** In the first instance the advantage that we expect is that the co-operation between these three airlines will provide better service to the passengers. Also, this co-operation is expected to result in better financial revenues.

**Shri Radha Raman:** Apart from the revenue position, which is not yet available, may I know whether there has been any increase in traffic as a